Mallian ita

Nagaland

Orissa . Punjab .

Rajasthan

Sikkim .

Tamil Nadu .

Tripura . .

Uttar Pradesh .

West Bengal .

Others & Unallocated

Statement

1H5 5.

78.17

4637.65

641.02

786.95

3018.82

160.83

3913.96

4524.94

3859.87

0.55

(Rs. in Crores)

April, 1984. According to provisions of the Oil Fields (Regulation and Development) Act, 1948 and Petroleum and Natural Gas Rules, 1959, the rate of royalty can not be enhanced in less than three years. The rate of royalty also can not exceed 20 per cent of the sale price of crude oil at the oil fields or the oil well-head. The present rate of royalty, calculated as a percentage of the basic price received by the producing companies, is close to this limit of 20 per cent.

(b) and (c) All amounts due to the State Governments on account of current rate of royalty are being paid regularly.

Public sector investment in Gujarat

1241. SHRI VITHALBHAI M. PA-TEL: Will the Minister of INDUS-TRY be pleased to state:

- (a) whether it is a fact that no pub. lic sector investment has been made in Gujarat during the last five years;
- (b) what is the total public sector investments in different States in the country uptill June 1988, State-wise;
- (c) what is the criteria for public sector investments in different parts of the country; and
- (d) what are the reasons for denying central public sector Projects to Gujarat?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) No. Sir.

- (b) State-wise public sector investments as on 31-3-1987, upto which date only information is available is given in the enclosed statement (see below).
- (c) Central investments in different parts of the Country are made taking into consideration the techno-economic viability of projects while keeping in view the need for overall balanced regional development.
- (d) Gujarat has not been denied Central Public Sector projects.

Name of State/ Union Territory	·· •	ית	Gross n Block (as on			
14. of the 1.1			31-3-1987)			
Andhra Pradesh				6761.52		
Assam				3808.72		
Bihar				6969.20		
Gujarat				3197.79		
Himachal Pradesh	• .			527.43		
Haryana .				649.69		
Jammu & Kashmir	: .			117.84		
Karnataka .				1721.52		
Kerala				1074.44		
Madhya Pradesh				8571.69		
Maharashtra .	. • .	•		10905.09		
Manipur .		<u>.</u>		139.68		
Meghalaya .	. • -	-,,	• 1	4.27		

Chandigarh . . 4.06 Andaman & Nicobar 9.89 Delhi 1928.48 Goa . 35.27 Pondicherry . 8.53

• • • • •

.

TOTAL: 68051.87

Proposals to set up more refineries

1242. SHRI CHITTA BASU: the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government propose to set up some more Refineries for refining the increasing imports of crude from foreign countries; and
- (b) if so, what are the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) and (b) Government have set up a Committee to examine the need for additional refining capacity in the Eighth Plan and its report is awaited.

Issue of 'Letters of Intent' for setting up Industries in Orissa .

1243. SHRI SUBAS MCHANTY: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Orissa is one of the industrially backward States in the country;
- (b) whether Government of Orissa has sent proposals for the issue of letters of intent for setting up industries in various parts of Orissa; and
- (c) if so, the number of cases in which letters of intent have been issued and what are the steps taken by Government to clear the remaining pending cases?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Yes Sir.

(b) and (c) During the calendar years 1985 to 1988 (upto 31-10-88), 71 applications were received from the various State Government Undertakings/Corporations in Orissa. Out of these, 27 applications have been approved and letters of intent granted to the concerned undertakings. Of the remaining 44 applications, 38 have

been rejected/otherwise disposed of and the rest 6 are at various stages of proceedings.

to Questions

Assistance provided to the backward area districts of Tamil Nadu

1244. SHRI K. V. THANGKABALU: Will the Minister of INDUSTRY be pleased to state:

- (a) what is the number of districts in Tamil Nadu which have been declared as backward areas and the upto date details of the assistance provided by the Central Government for their development since the declaration and the amount spent so far out of it; and
- (b) what is the number of industries set up so far in such districts?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUS-TRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) 9 Districts in Tamil Nadu have been identified as industrially backward districts by the Central Government. From the inception of the Central Investment Subsidy Scheme in 1971 and upto 31-10-1988, an amount of Rs. 68.28 crores has been reimbursed to Tamil Nadu as central subsidy for setting up of industries in these backward districts.

(b) The number of Letters of Intent (LOI), Industrial Licences (ILs), Delicensed Industries Registrations (DLR) and DGTD Registrations issued for setting up industries in these districts during the last 3 years is given below:—

	 		 		•		LOI	LÏ	DLR	DGTD REGN.
1985				•		•	47	68	21	61
1986		•				•	48	23	56	42
1987		•		•			68	14	38	18

Upto 1987, 76836 (provisional) permanent Small Scale Industries Registra-

tions have been issued to Tamil Nadu (including backward areas).